

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
SSA TRADERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SSA Traders Private Limited
2.	Date of Incorporation of Corporate Debtor	29.10.2001
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number /Limited Liability Identification Number of Corporate Debtor	U74899DL2001PTC112956
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	2, Press Enclave Road Saket, New Delhi, Delhi, India, 110017
6.	Insolvency Commencement Date in respect of Corporate Debtor	10.11.2023* (Date of order of admission - 30.10.2023. The admission order was rectified vide order dated 10.11.2023, which was obtained from the website on 17.11.2023)
7.	Estimated Date of Closure of Insolvency Resolution Process	08.05.2024
8.	Name and Registration Number of the Insolvency Professional acting as interim resolution professional	Pradeep Kumar Ray IBBI/IPA-002/IP-N01100/2021-2022/13648
9.	Address and Email Address of the Interim Resolution Professional as Registered with Board	Address: WZ-108, First Floor, Shadipur Main Bazar, Chotti Choupal (Pakodiwali Gali), Central, NCT of Delhi - 110008 E-mail id: pkrayip@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional	Address: WZ-108, First Floor, Shadipur Main Bazar, Chotti Choupal (Pakodiwali Gali), Central, NCT of Delhi - 110008 E-mail id: ssatraders.cirp@gmail.com
11.	Last Date for Submission of Claims	02.12.2023
12.	Classes of Creditors, if any, under clause (B) of Sub-Section (6a) of Section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a Class (Three Names for Each Class)	Not Applicable
14.	(a) Relevant Form (b) Details of Authorized Representatives are Available at	Web Link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable



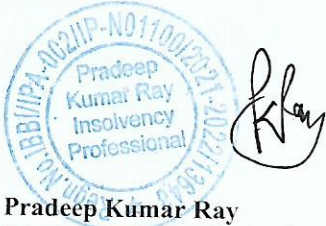
Notice is hereby given that the National Company Law Tribunal, New Delhi Bench – Court V has ordered the commencement of a corporate insolvency resolution process of **SSA Traders Private Limited** vide order dated 30.10.2023. It is further important to mention that the CIRP commencement order dated 30.10.2023 has been rectified by the National Company Law Tribunal, New Delhi bench – Court V vide subsequent order dated 10.11.2023 passed in I.A. 6017/2023 and accordingly, the CIRP commencement date shall be from the date of the order dated 10.11.2023.

The creditors of **SSA Traders Private Limited**, are hereby called upon to submit their claims with proof on or before 02nd December, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Pradeep Kumar Ray
Interim Resolution Professional
IBBI/IPA-002/IP-N01100/2021-2022/13648

Dated: 17.11.2023
Place: Delhi